

(1879) 04 AHC CK 0012

Allahabad High Court

Case No: None

Sohan Lal and
Another

APPELLANT

Vs

Karim Bakhsh

RESPONDENT

Date of Decision: April 22, 1879

Citation: (1880) ILR (All) 283

Hon'ble Judges: Spankie, J; Pearson, J

Bench: Division Bench

Final Decision: Dismissed

Judgement

Pearson, J.

The concluding clause of Section 230 of Act X of 1877 appears to us to refer to the question of limitation, not that of diligence. In this case a previous application had been made to the Court under the section, of which the third clause therefore appears to be applicable. The appeal is dismissed with costs.